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**GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI
NEW DELHI-110030**

F. No. 01/SDM/Meh/Misc/GC/2023/3571-77

Dated: 02/08/2023

To,

1. Member Secretary (Wetland Authority of India),
O/o The Wetland Authority Department of Environment,
Govt. of NCT of Delhi, "C" Wing, 6th Level, Delhi Secretariat,
I.P. Estate, New Delhi-110002.
2. The Deputy Director, DDA NL-IA (SEZ), A-Block,
3rd Floor, Vikas Sadan, INA, New Delhi.
3. The Member Secretary, Delhi Pollution Control Committee,
Govt. of NCT of Delhi, 5th Floor, ISBT Building Complex,
Kashmiri Gate, Delhi-110006.

Sub: Submission in the matter of Original Application No. 03/2023 titled as Manish Kumar V/s Govt. of NCT of Delhi.

Sir,

This office is in receipt of Hon'ble National Green Tribunal Principal Bench court order in the **matter of Manish Kumar V/s Govt. of NCT of Delhi original application No. 03/2023.**, "*wherein Hon'ble NGT has sent the present letter petition, The grievance is that there is a pond in **Vasant Kunj adjacent to Kishangarh Village and DDA park called Smriti Van.** The pond water contributes to water of larger lake in Smriti Van Park and overall wetland eco-system. On the said pond, people have made illegal encroachments and are further raising illegal constructions. One such construction has started in June, 2022 in respect whereto, complaint was made to various authorities but no action has been taken. It is said that the pond still has century old stone walls construction and steps visible till date. Illegal constructions have already consumed some parts of steps and some of the constructions are just six feet from the old stone walls of the pond. The pond receive water from adjoining areas through slopes of roads and natural flow of water during mansoon. The pond is strategically located after studying the topology and geographic advantage by the ancestors. Protection of the pond is very necessary for environment and also for local residents*".

Contd.2

In this regard, Hon'ble NGT view a substantial question relating to environment due to implementation of Scheduled Enactments under NGT ACT, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose we constitute a joint Committee comprising DPCC, District Magistrate, South Delhi, DDA and Delhi Wetland Authority who shall submit a report within two months.

Further, as per the order of Hon'ble NGT the meeting point of joint inspection is **Vasant Kunj adjacent to Kishangarh Village and DDA park.**

In view of above, all concerned departments are requested to be present for joint inspection of aforesaid area on **08.08.2023 at 12:00 Noon positively.**

This is for kind information.

Yours faithfully,



Shashipal Dabas
28/8/23
(DR. SHASHIPAL DABAS)
SDM (MEHRAULI)

Copy to:-

1. The Deputy Director, DDA NL-IA (SEZ), A-Block, 3rd Floor, Vikas Sadan, INA, New Delhi.
2. The Member Secretary, Delhi Pollution Control Committee, Govt. of NCT of Delhi, 5th Floor, ISBT Building Complex, Kashmere Gate, Delhi-110006

Copy for kind information:-

1. The Consultant (Judicial), Hon'ble National Green Tribunal Principal Bench, J69J+F7X, Faridkot House, Copernicus Marg, Near India Gate, New Delhi-110001.
2. PA to DM (South), M.B. Road, Saket, New Delhi.



Shashipal Dabas
28/8/23
(DR. SHASHIPAL DABAS)
SDM (MEHRAULI)